

# HARYANA VIDHAN SABHA

Bill No. 39— HLA OF 2022

## The Haryana Municipal (Second Amendment) Bill, 2022.

(Bill as passed by the Haryana Vidhan Sabha)

The following Bill was passed by the Haryana Vidhan Sabha:—

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### BILL

*further to amend the Haryana Municipal Act, 1973.*

Be it enacted by the Legislature of the State of Haryana in the Seventy-third Year of the Republic of India as follows:-

1. This Act may be called the Haryana Municipal (Second Amendment) Act, 2022. Short title.
2. After clause (7A) of section 2 of the Haryana Municipal Act, 1973 (hereinafter called the principal Act), the following clause shall be inserted, namely:- Amendment of section 2 of Haryana Act 24 of 1973.

“(7B) ‘core area’ means built-up area within the municipal limit planned or developed fifty years before the coming into force of this amendment Act and which due to urbanization and efflux of time require replanning of land use and also includes built-up area of village abadi, which has subsequently been included in municipal limit;”
3. In sub-section (2) of section 203C of the principal Act,- Amendment of section 203C of Haryana Act 24 of 1973.
  - (i) after the words “controlled area”, the words “and core area” shall be inserted;
  - (ii) in the existing proviso, for the sign “.”, the sign “:” shall be substituted; and
  - (iii) the following proviso shall be added at the end, namely:-

“Provided further that the mixed land use shall be permitted in core area subject to the planning parameters and payment or recovery of such charges, as may be notified by the State Government.”

Chandigarh:  
The 16th January, 2023.

R.K. Nandal,  
Secretary.